

Misc. Order No. 110 / 2020

In view of extraordinary situation and outburst of pandemic (Covid-19) in the state of Bihar as well as in the Rohtas District and in the light of directions contained in the Hon'ble High Court's letter No. 30184-30220/A.D. (Misc.) Section dated 13.07.2020, letter No. 30497-30533/A.D. (Misc.) Section dated 19.07.2020, letter No. 30767-803/A.D. (Misc.) Section dated 26.07.2020 and letter No. 31194-31230/A.D. (Misc.) Section dated 02.08.2020 and in continuation of this office Misc. Order No. 109/2020 dated 27.07.2020 and in the interest of Administration and for the safety of Judicial Officers, employee, Id. Advocates, Advocate Clerks and litigants, It is hereby ordered that the matter of **Release / Remand** in criminal matters only shall be taken up by the officers through virtual mode from their respective residence **w.e.f. 02.08.2020 to 08.08.2020** and would not come to the court premises for that purpose. It is further ordered that there will not be any physical presence of any person (i.e.Judicial Officers / employees / Id. Advocates / Advocate Clerks and litigant) within the Court premises unless it is completely unavoidable.

The Remand / Production through Video-Conferencing from Jail to court will be done in accordance with the roster duty bearing **Misc. Order No. 04 dated 02.01.2020**. Fresh Remand will be done by the concerned Officers of their respective Courts.

All the Judicial Officers including Probationers / Temporary Munsifs of Civil Court of Rohtas Judgeship shall remain present at Headquarter and no officers shall leave the headquarter without prior permission of the sanctioning authority. All Judicial Officers are further directed to keep their mobile phone on switch on mode.

It is further ordered that all Staffs (class -III & class -IV) of this Judgeship will remain at their residences and make themselves available as and when required and keep their mobile phone on switch on mode and would not leave the headquarter without prior permission.

Let a copy of this order be uploaded on the official website of this Judgeship.

Inform all concerned accordingly.

Sd/- R. P. Singh,
District & Sessions Judge,
Rohtas, Sasaram.
02.08.2020.

Memo No. 7243 – 60 /Sasaram, Dated 02.08.2020.

Copy forwarded to

, Sasaram / Bikramganj / Dehri-on-Sone (Rohtas) for information and needful.


For District & Sessions Judge,

VIII - (2),

~~(All Communications Should be Addressed to Registrar By Designation and not by Name.)~~

525
02/8/2020

No. 31194 - 31230 /A.D.(Misc.) Section, / IV-71-2020

Dated: 2nd Aug. , 2020

From,

Nawneet Kumar Pandey
Registrar General
HIGH COURT OF JUDICATURE AT PATNA

Fax No. : 0612-2504088

Ph.: Office-P.B.X.-2504071-73, 75 Ext.- 601

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To,

All the District & Sessions Judges of Bihar

Seen
Registrar
D.J.
02/08/20

Subject: Regarding functioning of Courts in present situation of pandemic (COVID-19) Corona positive cases found in different Judgeships.

Sir,

In continuation to this Court's letter no. 30184-220 dated 13.07.2020, letter no. 30497-533 dated 19.07.2020 and letter no. 30767-803 dated 26.07.2020, on the above cited subject, I am directed to inform you to continue the functioning of Courts for further at least seven days in the manner as directed through aforesaid letters.

I am, therefore, to request you to take appropriate steps for functioning of Courts accordingly.

Yours faithfully,

NKP

Registrar General